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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 296/94.

Dt. of Decision : 14.11.94.

Sri Ch. Govindam

.. Applicants.

Vs

1. The Sr. Superintendent of Post Offices,
Peddapalli Division, Karimnagar
District 505 172.
2. The Director of Postal Services,
A.P. Northern Region, O/o the
Postmaster General, Northern Region,
Andhra Pradesh, Dak Sadan, Abida,
Hyderabad - 1.
3. The Supdt. of Post Offices,
Adilabad Division 504 001.
4. The Director General,
Dept. of Posts, Dak Bhavan,
Parliament Street,
New Delhi.1.

.. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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clarification issued by the D.G. P&T in his letter No. 2-2/72-PAP dated 30.4.1973. The said letter clarified that an official holding an allowed post would not be entitled to the benefit of advanced increment also. In other words the allowance would be admissible only if the trainee had been retained in the post of Time Scale Clerk even after his training. There is no dispute that the post held by the applicant after the completion of the training ate allowed post. If the D.G. P&T letter dt. 30.4.73 can be applied to the case of the applicant the applicant would certainly not be entitled to an advanced increment. But as pointed out by the learned counsel for the applicant the said D.G. P&T letter applied to the grant of advanced increment to Postal Signallers who qualified in Morse code training prior to 16.2.65. My attention has not been drawn to any other instruction which governed the subject of grant of advanced increment to employees who qualified in Morse code training after 16.2.65. In these circumstances there is nothing on record as would justify the action of the respondents in ordering the recovery, that too without giving any notice to the applicant.

7. In the result, I set aside the impugned order dt. 22.6.87 issued by the respondent No.1. It is however, made clear that this order will not come in the way of the respondents proceeding further in the matter in accordance with the extant instructions/rules. There shall be no order as to costs.

22/6/87
22/6/87

22/6/87

an opportunity to the applicant to explain his position would be violative of the principles of natural justice. He further brought to my notice that the fact that the D.G. P&T letter dt. 30.4.73 related to grant of advanced increment to Postal Signallers qualified in Moresecode prior to 16.2.65. As the applicant underwent the training in 1983, he contended that the D.G. P&T letter would not apply to the case of the applicant.

4. Mr. N. V. Raghava Reddy, learned standing counsel for the respondents at the very outset objected to the maintainability of this OA on the ground that the applicant has approached the Tribunal in 1994 whereas his grievance arose on account of ^{the} order of recovery issued by the respondents in 1987. He further pleaded that the applicant himself accepted the order of recovery without protest and merely requested the authorities concerned for effecting the recovery in easy instalments.

5. There can be no dispute that the cause of action arose in 1987, when the Superintendent of Post Offices issued letter dt. 22.6.87 directing the Post Master Peddapalli to effect recovery of the amount paid to the applicant by way of advanced increment for the period from 20.10.83. In the instant case, as already observed, the claim of the applicant is that he is entitled to the benefit of advanced increment which accrued to him every month and accordingly the cause of action is a continuing one. I find there is ^{substance} ~~no substance~~ in the plea ~~could not be~~ forwarded by the applicant's counsel.

6. The respondents in their reply affidavit stated that although the applicant was granted the advanced increment on his successful completion of training in Moresecode the same had to be recovered in view of the

Supdt. of Post Offices,
Adilabad Division,
Adilabad.

Sri Ch.Govindam,
APM Accounts,
Mancherial H.O.,
Adilabad Division.

No. B1-PF/Ch.O/95.

Dated 17-04-1995.

Sub :- Grant of advance increment to postal signallers-case of Sri. Ch.Govindam, the then accountant Divisional Office, Peddapalli, now APM accounts Mancherial H.O.

- - -

While you are working as Accountant Divisional Office Peddapalli on regular basis, you had applied for telegraph test which was held on 20-02-1982. As you were not eligible for the test, you had voluntarily stopped for admission as PA and appeared for the telegraph test held on 20-2-1982. On being qualified in the test, you were deputed for telegraph training w.e.f. 21-1-83. While undergoing telegraph training you wrote WLI examination held on 10.7.83. As you came out successfully in the examination, you were posted as WLI, Peddapalli on completion of telegraph training vide in Memo No. B1-2/13, dated 15-9-83 you were relieved at DTO Karimnagar on 20.10.83 F/N on completion of telegraph training and you have joined as WLI Peddapalli on 22.10.83 F/N after availing two days transit. You were granted advance increment w.e.f. 20-10-1983 on your successful completion of telegraph training.

Consequent on abolition of WLI post, you have requested for posting as accountant, divisional office, Peddapalli on temporary basis. Your request was considered and you have joined as Accountant Divisional Office, Peddapalli on 1.4.88 F/N.

It is seen from the above that you did not work as signaller/PA even for one day after undergoing telegraph training. As per clarification issued at item No.6 of DG P&T letter No. 2-2/72, PAF dated 30.4.1973 and PMG(M) Lr.No. RDH/AC/Misc/85, dated 13.6.1987, the officials holding allowance posts i.e., account, WLI are not entitled to advance

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ANNEXURE No. 11 -
PAGE No.

increment so long as they hold that post.

In view of the above, please explain as to why the advance increment granted to you from 20-10-1983 should not be recovered from you as you are not entitled for the same.

Your explanation should reach this office within a week from the date of receipt of this letter. If no representation is received from you within the stipulated time, the case will be decided on merits.

Sd/-
Supdt. of Post Offices,
Adilabad Division,
Adilabad.

//True Copy//

Obey

From

Ch.Govindam,
APM Accounts,
Mancherial M.P.O.

To

The Supdt. of Post Offices,
Adilabad Division, Adilabad.

Sub :- Grant of advance increment.

Ref :- Your Lr.No.B-1-FF/Ch.G, dated 17-4-1995 received
on 26-4-1995.

* * *

Sir,

I humbly submit in accordance with the letter cited above, that I have gone for telegraph training and completed it successfully. During the course of training, I have passed WLI examination held on 10.7.83 for which I was eligible for the Post for 4 years. On completion of practical training at DTO Karimnagar I have joined as WLI Peddapalli as per the directions and posting given by SPOs Peddapalli vide SPOs Memo BI-2113/dt.15.9.83.

The alleged allegation that I have not worked as Signaller/Clerk is not true. Contrary to the SPOs directions how I can join as PA when he has posted me as WLI Peddapalli.

After joining as WLI it was abolished on 31.3.85 R/N. If not I would have continued in the said post upto 22.10.87 when it was abolished there was no qualified accountant in D.O. and my services were become necessary to the SPOs NPC bille, MDs were kept pending for 2 years and on the guide lines of SPOs I have requested him to post me accountant D.O. The advance increment granted to me w.e.f. 20-10-83 was withdrawn on 18.6.87 after a lapse of 4 years, merely on the instigation of major rival unions. If the inadmissibility was furnished to me, my choice of electing the post would have been different.

....2..

Now how can I reape my loss with the late decision of SPOs.

Moreover, the alleged allegation that I have not worked as Signaller for one day, and the increment is withdrawn. Does this equally not comparable with the others who have completed telegraph/TP training, not worked as signaller even for 1 day, and getting advance increments. Then, if justice is equals, their increments should also be withdrawn. There are a no of such officials in the division. It is not my point of withdrawing others increments but requesting for justice.

Technically spealling also, I have right to speak that the transit taken for 2 days counts as clerical service.

PRAYER :- I believing my requests, faithfulness in service for last 23 years, considering the change in the cadre structure time to time, I request the honourable SPOs to restore the advance increment and uphold the justice.

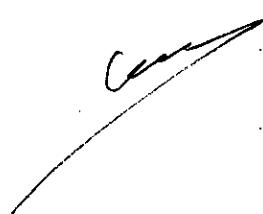
The act of justice by the kind SPOs will be remembered life long.

Mancherial.

Date: 28-04-1995.

Yours faithfully,
Sd/-
(CH. GOVINDAM).

//True copy//



DEPARTMENT OF POST : INDIA

From :

To

Superintendent of Post Offices,
Adilabad Division,
ADILABAD.

Sri Ch. Govindam,
APM Accounts,
MANCHERIAL H.O.

No. B1-PPL CH.G. Dated at Adilabad the 28.8.1997

Sub:- Grant of Advance increment to Postal
Signellers.

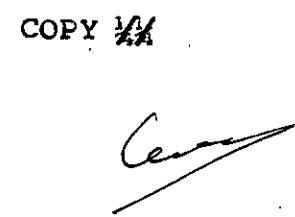
Ref:- Your Representation dt. 4.2.96.

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You have underwent telegraph training from 27.1.83 to 20.10.83 at D.T.O. Karimnagar and on completion of telegraph training you have joined as WLI, Peddapalli on 22.10.83 without working as time scale clerk.

As per Clarification issued at item 6 and 8 of DGP & T, New Delhi letter No. 2-2172 PAP dated 30-4-73, the officials holding allowance post i.e. WLI, Accountant are not entitled to draw advance increment. Therefore, you are not eligible to draw advance increment.

Superintendent of Post Offices
Adilabad Division
ADILABAD - 504001.

11 TRUE COPY 

ADVOCATE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: ADDITIONAL BENCH
AT HYDERABAD
O.A. No. 1423 of 1997

20

Between:

Ch. Govindam

.....Applicant

And

The Supdt. of Post Offices,
Adilabad Division and 2
others

.....Respondents

REPLY STATEMENT FILED ON BEHALF OF RESPONDENTS

I, V.S.Krishna Murthy S/O V.Satyam aged about 57 years occupation : ~~GOVERNMENT SERVANT~~ resident of Hyderabad -500 001 do hereby solemnly and sincerely affirm and state as follows:

1. I am the Asst. Director in the office of the Postmaster-General, Hyderabad Region, Hyderabad-500 001 as such I am well acquainted with the facts of the case. I am authorised to give this reply statement on behalf of Respondents.

2. I have read the original application filed by the above named applicant and I deny the several material allegations made therein except those that are specifically admitted herein.

3. Before traversing in detail the several material allegations, averments and contentions made therein, I beg to submit as follows.

4. The Applicant joined as Postal Asst. on 1.7.1972 in Karimnagar Dn. Consequent on bifurcation of Karimnagar Division and formation of Peddapalli Division the Official came under the establishment of Peddapalli Division. While working as Accountant Divisional Office Peddapalli Division applied for Telegraph test held on 28.2.1982. He was qualified in the test and deputed for Telegraph training commenced from 21.1.1983. While undergoing telegraph training the applicant was permitted to attend WLI examination.

Attestor

सहायक निदेशक डाक सेवा

Assistant Director of Postal Services,

पोस्टमास्टर जनरल का कार्यालय

O/o. The Postmaster-General,

हैदराबाद क्षेत्र, Hyderabad Region,

हैदराबाद/HYDERABAD 500 001.

Deponent

सहायक निदेशक डाक सेवा

Assistant Director of Postal Services,

पोस्टमास्टर जनरल का कार्यालय

O/o. The Postmaster-General,

हैदराबाद क्षेत्र Hyderabad Region,

हैदराबाद/HYDERABAD 500 001.

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held on 10.7.1982. He came out successful and was posted as WLI Peddapalli on completion of the Telegraph Training. The official was relieved at DTO Karimnagar on 20.10.1983 F/N on completion of practical telegraph training and Joined as WLI on 22.10.83 after awaiting transit for two days. ~~xxxxx~~ The Official was granted advance increment with effect from 20.10.1983 by the SPOs, Peddapalli vide Memo No.B18 Genl/84 dtd. 20.12.1984.

It is further submitted that consequent on abolition of WLI post wef 1.4.1985 the official was posted as Accountant Divisional Office, Peddapalli wef 1.4.85 on his request dtd.30.3.1985 as there were no qualified PO and RMS Accountants as on that date. Thus the official without reverting himself to the cadre of time scale P.A. joined as Accountant immediately on abolition of the post of WLI Peddapalli wef 1.4.85. A clarification was sought from DPS APNR Hyderabad vide SPOs Peddapalli letter No.B-15/pf dtd. 7.4.87 to intimate whether the applicant who had not worked as Postal Asst/Signaller on completion of Telegraph training was eligible for grant of advance increment. The Director of Postal Service AP Northern Region Hyderabad vide letter No. RDH/AC/Misc/85 dtd.18.6.87 clarified that according to DG P&T lr.No. 2-2/72 PAP dtd.30.4.73 that the official was holding allowance post such as Accountant/WLI are not entitled to draw advance increment and ordered to recover the amount of advance increment granted to the official. The Postmaster Peddapalli was, therefore ordered vide SPOs, Peddapalli letter No.B1-15 dtd.19.6.87 to recover the advance increment sanctioned to the official wef 20.10.1983 endorsing a copy to the official. In response to the above said letter the official represented dated 25.6.1987 is to recover the amount of advance increment already drawn and paid to him, in Monthly instalments. Accordingly a sum of Rs.1005.95 was recovered from his pay and allowance @ Rs.1.25/- p.m. from 8.87 to 2/88 and Rs.140-95 in 3/88 vide SP Peddapalli lr.No. B1-18/Genl/94 dtd.4.4.94 addressed to the Postmaster General, Hyderabad citing RO letter ST/L1-11/94 dtd.16.3.1994. The official was promoted to the cadre of APM Accounts and Posted as APM Accounts

Attestor

सहायक निदेशक डाक सेवा

Assistant Director of Postal Services,

पोस्टमास्टर जनरल का कार्यालय

O/o. The Postmaster-General,

हैदराबाद क्षेत्र Hyderabad Region,

हैदराबाद/HYDERABAD 500 001.

Deponent

सहायक निदेशक डाक सेवा

Assistant Director of Postal Services,

पोस्टमास्टर जनरल का कार्यालय

O/o. The Postmaster-General,

हैदराबाद क्षेत्र H. Hyderabad Region,

हैदराबाद HYDERABAD 500 001.

Mancherial HO 17.6.1991. The official aggrieved by the order dated 22.6.87 issued by the SPOs Peddapalli filed an application in the Hon'ble CAT, Hyderabad Bench at Hyderabad vide O.A.No. 296/94. The Hon'ble CAT, Hyderabad Bench at Hyderabad while disposing of the OA by its order dated 14.11.1994 set aside the impugned order 22.6.87 issued by the SPOs Peddapalli and given the liberty of proceedings further in the above case in accordance with the extent of Instructions/Rules. There after Sri.Ch.Govindam APM A/Cs Mancherial. HO was issued a notice of even number dated 17.4.1995 informing him that as per clarification issued at item No. 6 of DG P&T Lr.No.22/72/PAP dtd.30.4.73 and PMG(H) letter No.RD(H)/AC/Misc/85 dtd.18.6.87 the official holding allowance post i.e. Accountant,WLI or not entitled to advance increment so long as they hold post and he was asked to explain in view of the above , as to why the advance increment granted to him from 20.10.83 should not be recovered from him as he was not entitled for the same. The official submitted his representation dtd.28.4.95 requesting for restoration of the advance increment. Sri.Ch.Govindam APM/A/C Mancherial HO was informed vide this office letter of even number dated 28.8.97 that as per the clarifications issued at item No.6 and 8 of DG P&T New Delhi letter No. 22/72/PAP dtd.30.4.73 that he was not eligible for advance increment as he joined ~~as~~ as WLI Peddapalli(allowance post) on 22.10.83 on completion of telegraph, training without working as time scale clerk.

5. In reply to paras 1 to 3: Needs no comments.

6. In reply to para 4(a): It is submitted that on successful completion of his telegraph training, from 1/83 to 20.10.83 the official joined as WLI Peddapalli on 22.10.83 without reverting to the time scale clerk performing the duties of signaller even for a single day. The applicant was granted one advance increment from the date of his completion of training wef 20.10.1983 vide SPOs Peddapalli Memo No. ~~B11/18/Gen1/84~~ dtd.20.12.84.

7. In reply to para 4(b): It is submitted that as per the orders of DPS AP (Northern) Region, Hyderabad Lr.No. RDH/AC/Misc/85 dtd. 18.6.87, the advance increment was

Attestor

सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्टमास्टर जनरल का कार्यालय
O/o. The Postmaster-General,
हैदराबाद क्षेत्र/Hyderabad Region,
हैदराबाद HYDERABAD 500 001.

Deponent

सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्टमास्टर जनरल का कार्यालय
O/o. The Postmaster-General,
हैदराबाद क्षेत्र H, Hyderabad Region,
हैदराबाद HYDERABAD 500 001.

ordered to be recovered in monthly instalments as per the request of the official vide SPOs Peddapalli lr.No.B;-15 dtd. 22.6.87.

8. In reply to the para 4(c): It is submitted that the Hon'ble CAT, Hyderabad while disposing of OA No.226/94 passed orders setting aside the impugned orders dtd.22.6.87 by SPOs Peddapalli Division and given the liberty to proceed further in the case in accordance with the extent of instructions/rules.

9. In reply to para 4(d): It is submitted that the official was called upon to submit his explanation vide this office lr.No.B1-PF/Ch.G/dtd.17.4.95 as to why the advance increment granted to him from 20.10.83 should not be recovered as he didnot work as Time Scale PA/Signellar even for one day after undergoing telegraph training . The official submitted his explanation on 28.4.95 which was received in this office on 1.5.1995. On receipt of notice dtd.18.6.97 ffom Sri.Krishan Devan advocate to take a decisio-n on the explanation given the official, the official was informed vide this office lr.No. B1/PF/Ch.G. dtd.28.8.97 that he was not eligible for the advance increment as he joined as WLI Peddapalli on 22.10.1983 on completion of telegraph training without working as Time Scale Clerk.

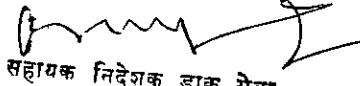
10. In reply to para 5: It is submitted that the case was decided and a suitable reply was given to the applicant, informing him that he is not eligible for advance increment since he didnot physically work even for a single day though he was trained in Telegraph/morse.

11. In reply to paras 6 to 10: Needs no comments.

In view of the facts stated supra, it is submitted that the applicant has not made out a case for consideration and it is, therefore, prayed that this Hon'ble Tribunal may be pleased to dismiss the OA.

Sworn and signed before me
on this the 9th day of
December, 1997 at Hyderabad.

Deponent


सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्टमास्टर जनरल का कार्यालय
O/o. The Postmaster-General,
हैदराबाद क्षेत्र Hyderabad Region,
HYDERABAD 500 001.

Attestor


सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्टमास्टर जनरल का कार्यालय
O/o. The Postmaster-General,
हैदराबाद क्षेत्र Hyderabad Region,
HYDERABAD 500 001.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT HYDERABAD
O.A. No. 1423 of 1997

Between:

Ch. Govindam

...Applicant

And

The Supdt of Post Offices,
Adilabad Division and 2
Others

...Respondents.

Reply Statement

Received
7/2/97
Chandru Devan



For me,

By

N. V. Raghava Reddy
Addl. G

may be kept
11/1997

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1423/1997.

Date of decision: March 3, 1999

Between:

Ch. Govindam. Applicant.

And

1. The Senior Superintendent of Post offices,
Peddapalli Division, Karimnagar.
2. The Superintendent of Post Offices,
Adilabad Division - 504 001.
3. The Union of India represented by the
Director General, Parliament Street,
New Delhi - 1. Respondents.

Counsel for the Applicamt: Sri Krishna Devan.

Counsel for the Respondents: Sri V.Rajeswara Rao.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

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JUDGMENT.

(by Hon'ble Sri R. Badgirajan, Member (A)).

Heard Sri Krishna Devan, learned counsel for the Applicant and Sri V. Rajeswara Rao for the Respondents.

The applicant in this O.A., joined the Department of Postal Services as Postal Assistant on 1.7.1972 in Karimnagar Division. He had successfully completed the Training Telegraphic (Morse Code) on 20-10-1983 and on that ~~base~~ occasion Respondent No.1 by Memo No. 818 Gen1/84 ~~to~~ dated 20-12-1994 (Page 2 of the O.A.) granted one advance increment and that his pay had been revised from 20.10.1983. The Respondent No.1 by Memo No. 81-15 dated 22.6.1987 had ordered ~~for~~ withdrawal of the said advance increment and also recovery of the excess amount drawn towards the advance increment from 20.10.1983 to 22.6.1987. Aggrieved by that the applicant had filed O.A. 296/94 which was disposed of on 14.11.1994. The applicability of D.G. P & T's letter No. 2-2/72-PAP dated 30.4.1973 has been examined in para 6 of the judgment and this para 6 is re-produced hereunder:

"The respondents in their reply affidavit stated that although the applicant was granted the advance increment on his successful completion of training in Morsecode the same had to be recovered in view of the clarification issued by the D.G. P & T in his letter No. 2-2/72-PAP

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dated 30.4.1973. The said letter clarified that an official holding an allowance post would not be entitled to the benefit of advance increment also. In other words, the advance increment would be admissible only if the trainee had been retained in the post of Time Scale Clerk even after his training. There is no dispute that the posts held by the applicant after completion of the training are allowance posts. If the D.G. P & T letter dated 30.4.1973 can be applied to the case of the applicant the applicant would certainly not be entitled to an advance increment. But as pointed out by the learned counsel for the applicant the said D.G. P & T letter applied to the grant of advance increment to Postal Signallers who qualified in Mores Code Training prior to 16-2-1965. My attention has not been drawn to any other instruction which governed the subject of grant of advance increment to employees who qualified in Mores Code training after 16.2.1965. In these circumstances there is nothing on record as would justify the action of the respondents in ordering the recovery, that too, without giving any notice to the applicant. 2

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The Respondent No.2 issued a show cause Notice No. D1-PF/Ch.G/95 dated 17-4-1995 asking for the explanation of the applicant as to why advance increment granted to him from 20-10-1983 should not be recovered from him on the ground that he is not entitled for the same. Thereupon, the applicant had submitted his explanation dated 28.4.1995 (Annexure A-III to the O.A. Page 12) The case was finally decided by the impugned Order No. B1-PPL/CHG dated 28.8.1997 (Page 14 to the O.A.) **not** holding that the applicant is/entitled for the advance increment. Para 2 of the impugned order reads as follows:

2. As per clarification issued at item 6
and 8 of DGP & T, New Delhi letter
No. 2-2/72 PAP dated 30.4.1973, the
officials holding allowance post i.e.,
WLI, Accountant are not entitled to
draw advance increment. Therefore,
you are not eligible to draw advance
increment."

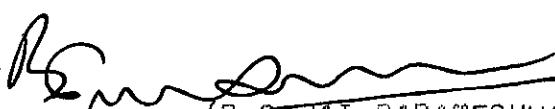
This Q.A., is filed to set aside the impugned Order No. B1/PPL/CHG/dated 28.8.1997 and for a direction to the Respondent No.2 to grant immediate advance increment from 20-10-1983 onwards on account of undergoing Morse Code Training ~~by~~ ~~now~~ and for a consequential direction to the respondents to refund the amount recovered from him by Order dated 22-6-1987.

The only reason given by the respondents in the impugned order dated 28.8.1997 for the withdrawal of the advance increment is due to the clarification issued in the D.G. P&T's letter dated 30.4.1973.

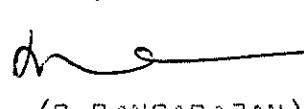
However, we find that this point had been considered extensively in O.A.No.296/94 as can be seen from para 6 of the judgment which has already been extracted above. From the above extracted portion, it is clear that there is nothing on record which will justify the action of the respondents in withdrawing the advance increment and for recovery of the amounts already paid to the applicant.

In view of the above, the impugned order dated 28.8.1998 is hereby set aside and the respondents are directed to restore the advance increment and pay back the amounts already recovered from the applicant and his pay will be governed by the order which granted him an advance increment dated 20.10.1983. Time for compliance is three months from the date of receipt of a copy of this order.

The O.A., is ordered accordingly. No costs.


(B.S.JAI PARAMESHWAR)

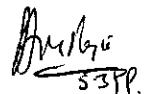
3.3.9 Member (J)


(R.RANGARAJAN)

Member (A)

Date: March 3, 1999.

Dictated in open Court.


S.S.P.

Copy to:

1. HDHMJ
2. HHRP M(A)
3. HSSP M(J)
4. P.R. (A)
5. SPARE

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D. H. NASIR:
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESHWARI
MEMBER (J)

DATE: 31/3/99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN
C.A.N.C.: 1423/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

2 copies

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
प्रेषण / DESPATCH

11 MAR 1999

हैदराबाद आयरीट
HYDERABAD BENCH

Form No.8

(See Rule 29)

BY R.

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

1st Floor, HACA Bhavan, Opp: Public Garden, Hyderabad-500 004. A.P.

ORIGINAL APPLICATION NO. 1423

OF 1997

Applicant (s) **Ch. Govindam**

Represented by
Advocate Shri: **Krishna Devan**

V/S, **Supdt of Post Offices,
Adilabad Divn & 2 ore.**

Respondent (s)

Represented by
Advocate Shri: **N.V. Naghavareddy**,
Addl. CGSC.

To

R-1. The Senior Superintendent of Post Offices, Peddapalli Division, Karimnagar.

R-2. The Superintendent of Post Offices, Adilabad Division.

R-3. The Union of India represented by the Director General, Parliament Street, New Delhi.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunals Act, 1985, as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has directed that you should be given an opportunity to show cause why the application should not be admitted.

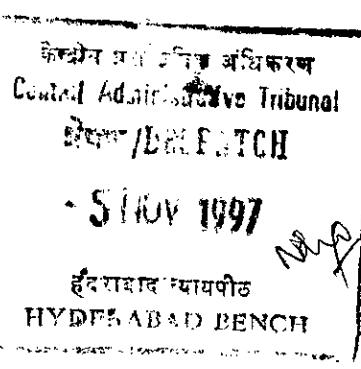
Notice is hereby given to you to appear in this Bench of the Tribunal in person or through a Legal Practitioner Presenting Officer in this matter at 10-30 A.M. of the **Second**..... day of **December**, 1997 to show cause, why the application should not be admitted. If you fail to appear, the application will be heard and decided in your absence.

Given under my hand and the seal of this Tribunal, this the **Twenty-eighth**..... day of **October**, 1997.

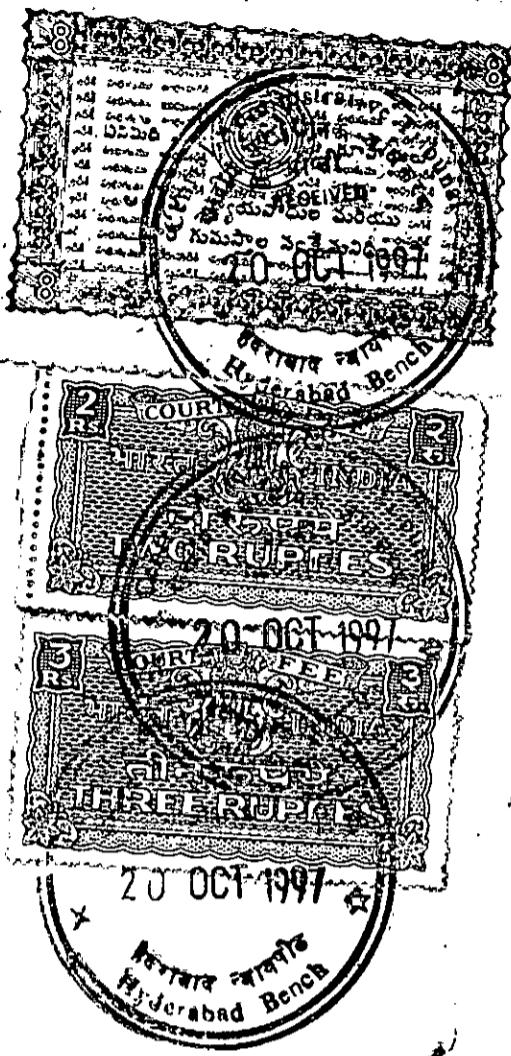
31-10-97.

// BY ORDER OF THE TRIBUNAL //

31/10/97
OJ



FOR REGISTRAR.



VAKALAT
In The Court of
Central/~~State~~
Administrative Tribunal
Hyderabad Bench

OA No. 1623 of 1997

Ch. Govindam

Applicant
Petitioner

VERSUS

The Lendygriffiths, Reddys & 100 Others **Respondent(s)**

I/We Ch. Govindam
do hereby appoint and retain

M/s. KRISHNA DEVAN
Smt. RAJANI DEVAN
Advocates

Advocate/s of the High Court to appear for me/us in the above Application/Petition and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including applications for return of documents or the receipt of any moneys that may be payable to me/us in the said Application/Petition and also to appear in all applications for review of Judgement.

Ch. Govindam
Ch. GOVINDAM
APMAL, Moncherialto

I certify that the contents of this Vakalat were read, understood and explained in the Language known to the executant or executants in my presence who appeared perfectly to understand the same and made his/her/their Signatures or marks in my presence.

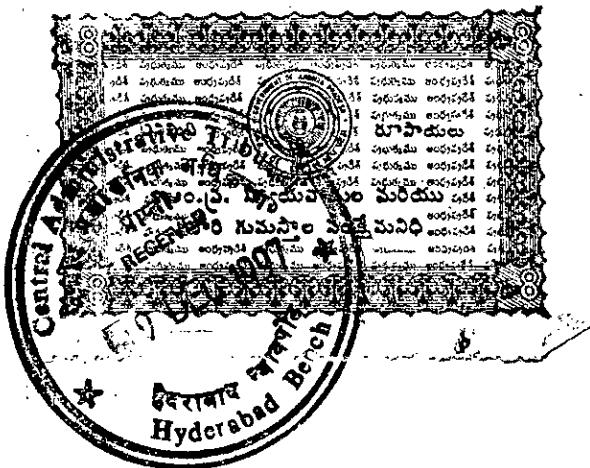
Executed before me this 19/6 day of October 1997

ADVOCATE, HYDERABAD

Accepted

Devan
SRI KRISHNA DEVAN
Smt. RAJANI DEVAN
ADVOCATES
2-2-1105/11, Tilak Nagar
Hyderabad-500 044.
Phone: 552904





Central Adminis
Hyderabad
Hyderabad

O.A.No. 1423 of 1997

Memo of Appearance

N. V. RAGHAVA REDDY
ADVOCATE

Addl. Central Govt. Standing Council

Address for Service : Phones : Offi : 290792
: 294419
207, Rahmath Commercial Complex,
7-1-616, Ameerpet X Roads,
HYDERABAD-500 873.

SS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, A.P.

CC. 2

O.A.No.

1423

of 1997

Ch. Govindam.

Applicant

Vs.

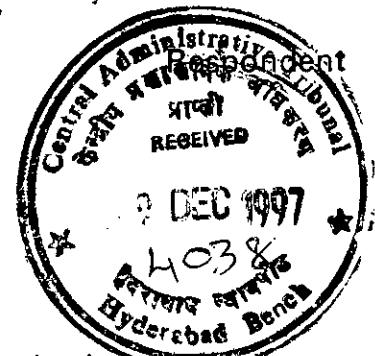
The Suptt of Post Offices,
Adilabad Division and
others

To,
THE REGISTRAR,
CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD.

Sir,

RECEIVED ON 12.12.1997

Please enter my appearance on behalf of the Applicants / Respondents in the above case



~ Raghava Reddy

N. V. RAGHAVA REDDY

Addl. CENTRAL GOVT. STANDING COUNSEL
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD.

Hyderabad

9-12-1997

Counsel : Applicants
Respondents